

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**E.P. No. 5 of 2014 in  
Appeal No. 37 of 2013**

**Dated: 18<sup>th</sup> May, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**GMR Energy Ltd. ..... Appellant(s)  
Versus  
Bangalore Electricity Supply Co. Ltd. & Ors. .... Respondent(s)**

Counsel for the Execution Petitioner : Mr. Alok Shankar

Counsel for the Respondent (s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri

**ORDER**

We are informed that on 15.05.2015 the Supreme Court has passed an order on the interim application filed by the answering respondent. We have perused the said order. In view of the order passed by the Supreme Court this execution petition is disposed of with liberty to the petitioner to approach this Tribunal if the circumstances so demand after the Supreme Court decides the pending Appeal.

**(T. Munikrishnaiah)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

Ts/vg